

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3795
ANSWERED ON:21.08.2003
TENANCY RIGHTS OF PETROL PUMPS IN MUMBAI
DR. KIRIT SOMAIYA

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government are aware of controversy regarding tenancy right to petrol pump in Mumbai;
- (b) if so, whether various landlords have refused to renew the lease of petrol pump land;
- (c) if so, the facts thereof;
- (d) the number of petrol pumps going to have this problem and steps taken to resolve the issue;
- (e) the number of petrol pumps whose lease has expired or going to expire in next two years; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI SUMITRA MAHAJAN)

(a) : Yes, Sir.

(b) : Yes, Sir.

(c)&(d): Out of the cases where the period of lease in respect of the land leased to the Oil Marketing Companies (OMCs) in Mumbai for their retail outlet dealerships (petrol pumps) has expired, in about 58 cases, the land-owners have refused or are not interested to renew the lease agreement.

In some cases, the land-owners have approached the court. The OMCs, on their part, are conducting negotiations, wherever feasible, with the land-owners/land-owning authorities for renewal of the lease agreements.

The Oil Industry have also made a representation to the Government of Maharashtra seeking, inter alia, protection against eviction, to be provided through legislation, in line with that provided to other Government / local authorities under the Maharashtra Rent Control Act, 1999.

(e) & (f): In Mumbai, there are 112 cases, where the period of lease for land provided to the OMCs for their retail outlets, has either expired or is going to expire in the next two years.